

## IN THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT

## NEW DELHI

Original Application No. 213 of 2025

Sanjeev Kumar and Others

...Applicant

Versus

## 1. State of Punjab

Through its Principal Secretary, Environment  
Government of Punjab,

Academic Block, Mahatama Gandhi

State Institute of Public Administration/Adjacent Sacred Heart School,  
Sector-26, Chandigarh-160019

Email: hs-chd@nic.in/ ronz.chd-mef@nic.in

## 2. Punjab Pollution Control Board

Through its Member Secretary

Vatavaran Bhawan, Nabha Road, Patiala, Punjab, 147001

Email: msppcb@gmail.com/ msppcb@punjab.gov.in

## 3. District Magistrate, Patiala

District Administrative Complex,

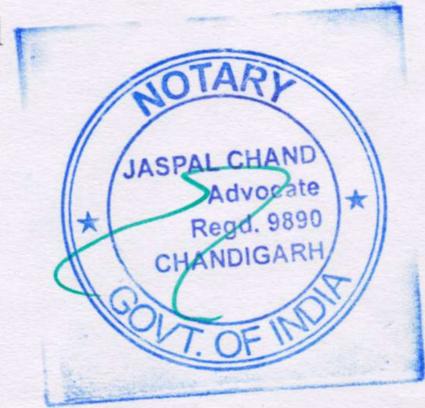
Block A Mini Secretariat, Patiala - 147001

Email: dc.ptl@punjab.gov.in

## 4. Commissioner, Municipal Corporation, Patiala

Moti Bagh, Patiala, Punjab - 147001

Email: cmc\_patiala@yahoo.com



...Respondents

## INDEX

S.No.	Particulars	Page No.
1.	Short reply by way of affidavit of Manish Kumar, Special Secretary to Government of Punjab, Department of Science, Technology and Environment on behalf of respondent no. 1 i.e State of Punjab through Secretary, Environment	1-3

Date: 30.07.25  
Place: Chandigarh

30 JUL 2025

(Manish Kumar)  
Special Secretary to Government of Punjab,  
Department of Science, Technology and  
Environment, Chandigarh  
(On behalf of respondent no. 1)

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT  
NEW DELHI**

Original Application No. 213 of 2025

Sanjeev Kumar and Others

Applicant(s)

Versus

State of Punjab and Ors.

Respondent(s)

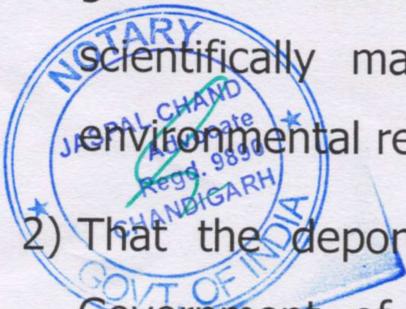
Short reply by way of affidavit of Manish Kumar, Special Secretary to Government of Punjab, Department of Science, Technology and Environment in compliance of order dated 29.05.2025 on behalf of respondent no.1 i.e. State of Punjab through Secretary, Environment.

I the above-named deponent, do hereby, solemnly affirm and state as under:

**Respectfully Showeth;**

1) That briefly submitted, this Hon'ble Tribunal has registered Original Application No. 213 of 2025 in exercise of its suo moto powers on the basis of letter petition forwarded by Sh. Sanjeev Kumar and Others. The applicant has alleged continuous burning of garbage at dump ground in Patiala and has requested for initiation of steps to scientifically manage and dispose of waste in compliance with environmental regulations.

2) That the deponent is presently working as Special Secretary to Government of Punjab, Department of Science, Technology and Environment and as such is well conversant with the facts of the case. The deponent is competent and authorized to swear and file



30 JUL 2025

the present short reply by way of affidavit on behalf of respondent no.1 i.e. the State of Punjab through Secretary, Environment.

- 3) That after consideration of the matter, this Hon'ble Tribunal was pleased to pass an order dated 29.05.2025 thereby constituting a Joint Committee comprising of the officers authorized by the Member Secretary, Punjab Pollution Control Board and District Magistrate, Patiala. The Joint Committee was directed to undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and suggest appropriate remedial action. The Punjab Pollution Control Board was designated as the nodal agency for coordination and compliance.

This Hon'ble Tribunal was further pleased to implead the State of Punjab through Principal Secretary, Environment; Punjab Pollution Control Board through its Member Secretary; District Magistrate, Patiala and Commissioner, Municipal Corporation, Patiala as respondents in the case vide the said order dated 29.05.2025 with direction to file reply within two months.

- 4) That it is pertinent to mention here that the Punjab Pollution Control Board being the prescribed authority is implementing the provisions of the environmental laws namely the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Rules made thereunder in the State of Punjab. The Punjab Pollution Control Board is working under the administrative control of the Government of Punjab, Department of Science, Technology and Environment.

- 5) That the Punjab Pollution Control Board has issued notices and extended opportunities of hearing to Municipal Corporation, Patiala for the compliance of the Municipal Solid Waste Management Rules, 2016. The Punjab Pollution Control Board has also been impleaded as respondent no.2 in OA No. 213 of 2025 and as such the Punjab Pollution Control Board has filed a detailed reply in the case.



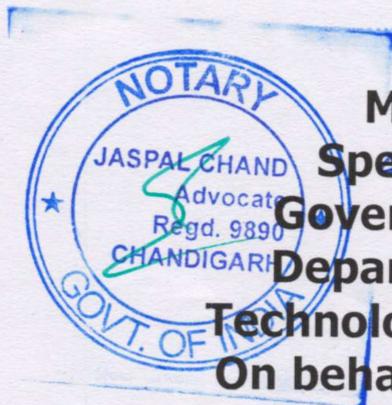
30 JUL 2025

- 6) That the reply filed by the Punjab Pollution Control Board in OA No. 213 of 2025 has been examined and it is observed that the Board has taken and is taking appropriate action against Municipal Corporation, Patiala for violation of the provisions of the Solid Waste Management Rules, 2016.
- 7) That in view of the facts and circumstances of the case, it has been decided by the Government to adopt the reply filed by the Punjab Pollution Control Board. As such the reply of the Punjab Pollution Control Board is being adopted by respondent no.1 i.e. State of Punjab through Secretary, Environment.
- 8) That the deponent may kindly be allowed to place on record, the present short reply on behalf of respondent no.1 for adoption of the reply filed by the Punjab Pollution Control Board.

Deponent

Date: 30.07.2025

Place: Chandigarh



**Manish Kumar)**  
**Special Secretary to**  
**Government of Punjab,**  
**Department of Science,**  
**Technology and Environment**  
**On behalf of State of Punjab**

**Verification:**

Verified that the contents of Para No. 1 to 7 of the above short reply by way of affidavit of the deponent are true and correct as derived from the official record. Para no. 8 is prayer. No part of the above short reply is false and no material has been concealed therein.

Deponent

Date: 30.07.2025

Place: Chandigarh

**Attested as Identified**  
**J**  
**Pb. & Hry. High Court**  
**Notary, CHANDIGARH**

**Manish Kumar)**  
**Special Secretary to**  
**Government of Punjab,**  
**Department of Science,**  
**Technology and Environment**  
**On behalf of State of Punjab**

**Dr. Jaspal Chandigarh Badhwar**  
**M.A. LL.B., NDDY, Advocate**  
**Notary Public Govt. of India**  
**3439/40-D, CHANDIGARH**  
**(9463205306)**

